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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 401/2022 ABROS SPORTS INTERNATIONAL PVT. LTD

..... Plaintiff

Through: Ms.Sumangla Swami, Advocate

Mr.Dipanshu Sehrawat, Advocate

versus

SURENDER KUMAR SINGHAL TRADING AS SURENDERA POLYMERS

..... Defendant

Through:

CORAM: JOINT REGISTRAR (JUDICIAL) SH. PURSHOTAM PATHAK (DHJS)

(VC)

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<u>ORDER</u> 20.09.2022

Ld. Counsel for both the parties submits that matter has been settled between the parties and they have moved a joint application under Order 23 Rule 3 CPC.

However, the said application has not come on record.

Let the Ld. Counsels to check with Registry and remove the objections, if any before next date of hearing.

Matter is already listed before Hon'ble Court for 06.10.2022.

Put up before Hon'ble Court on date already fixed i.e. 06.10.2022 for further directions.

PURSHOTAM PATHAK (DHJS), JOINT REGISTRAR (JUDICIAL)

SEPTEMBER 20, 2022/sk

Click here to check corrigendum, if any

This is a digitally signed order.

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